

[Shri Hari Vishnu Kamath]

reached a stage of some sort of maturity and come before the House. The Select Committee at its sitting after the last session decided that, lest the labours of the Committee should become infructuous, the Government should be obliged, compelled—if it cannot be persuaded—to see to it and ensure that the Seeds Bill as reported by the Select Committee is taken up in this session and must be passed. You were pleased to give your consent also to the Select Committee going on tour all over India on the clear understanding—so were we told in the Committee—that the Seeds Bill would be taken up in this session and passed. Now I find from the list of business, tentative business . . .

Mr. Speaker: When the Minister makes the statement of business, he might ask for that.

Shri Hari Vishnu Kamath: It has not found a place even in the tentative list of business.

Mr. Speaker: Let the Minister make the statement of business. That is the proper occasion when it can be raised.

Shri Hari Vishnu Kamath: Will you permit me at that time?

Mr. Speaker: Yes.

Mr. Samanta.

(ii) EVIDENCE

Shri S. C. Samanta: I lay on the Table a copy of the evidence given before the Select Committee on the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith, as passed by Rajya Sabha.

In this connection I would beg of you to put before the Government that all the members of the Select Committee were of the opinion that Government and the Speaker would be requested, so that this Bill is taken up during this session.

12.05 hrs.

BUSINESS OF THE HOUSE— contd.

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 7th November, 1966, will consist of:—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of:

The Representation of the People (Amendment) Bill, 1966, as reported by the Joint Committee.

The Constitution (Twenty-first Amendment) Bill, 1966.

The Metal Corporation of India (Acquisition of Undertaking) Bill, 1966.

The Companies (Amendment) Bill, 1966.

The Employees State Insurance (Amendment) Bill, 1965.

(3) Further consideration and passing of the Banaras Hindu University (Amendment) Bill, 1965, as passed by Rajya Sabha.

(4) Consideration and passing of the Jawaharlal Nehru University Bill, 1965, as passed by Rajya Sabha.

(5) Discussion and voting on: Supplementary Demands for Grants (General) for 1966-67.

Demands for Excess Grants (General) for 1963-64

Mr. Speaker: Both Shri Kamath and Shri S. C. Samanta have suggested that the Seeds Bill may be taken up during this session.

Shri Hari Vishnu Kamath (Hoshan-gabad): This is the first of the four weekly statements that he will make in this session. I find that the Seeds Bill does not find a place in the business for next week. But I would invite your attention to the Bulletin—Part II issued on the eve of the session where 27 Bills have been listed as the tentative list of business for this session, but neither the Seeds Bill which is now becoming a bit seedy—and I think it will go to seed very shortly, unless you, Sir, step in and intervene,—nor the Patents Bill over which the hon. Minister flared up the other day needlessly, nor the Judges (Inquiry) Bill which also goes back to 1964 and on which the Joint Committee had laboured hard for the last so many months, has been placed in the list of business for this session. I hope you will be able to persuade, if not compel, him to include these Bills in the business for this session.

The next point is that . . .

Mr. Speaker: Only points need be mentioned.

Shri Hari Vishnu Kamath: I am mentioning just points only and nothing else.

I reminded you last session, and even before that during the budget session also, of a part-discussed annual report of the Central Vigilance Commission, first discussed, last November and left hanging in mid-air half-way through. Nothing has been heard of it since then, and corrupt men have been included in the Punjab Cabinet . . .

Shri D. C. Sharma (Gurdaspur): No. no.

Shri Hari Vishnu Kamath: The last point that I would like to make with the deepest deference to you is a point or issue which I have been raising for the last, I believe, two years or so; and you have been good enough to accord very sympathetic consideration to that issue. I raised it last session and last year, again during the last budget session and once again in the monsoon session of this year, and now again in this winter session,

I would crave your indulgence for a couple of minutes in regard to that. That, Sir, is the issue pertaining to the Demands for Grants on account of . . .

Mr. Speaker: That cannot be raised now.

Shri Hari Vishnu Kamath: I have been raising it only on Fridays, and every time you have permitted me to raise it. And I have written to you also, and according to your instruction, I am . . .

Mr. Speaker: I know that. He has been raising it, and I have also been pursuing it. But this is not the time when it can be raised.

Shri Hari Vishnu Kamath: But you have permitted me in the past to raise it on similar occasions. There is, therefore, a precedent here, and you cannot suddenly override the precedent; I am sorry to say that; every Friday, you have permitted me in the past to raise it. It would not take even half a minute to mention it. Unless article 113, I believe, has become defunct or *functus articulo*—I do not know whether to say *functus officio* or *functus articulo*—this article must be implemented. Just as the Demands for Grants on account of Lok Sabha are being scrutinised by a three-man committee of this House, that article imposes an obligation upon the House—we are not anxious to assume a privilege to ourselves—a constitutional obligation upon this House to scrutinise all the Demands, including the Demands on account of Rajya Sabha. I wrote to you during the interregnum, and you were kind enough to assure me that you were pursuing the matter with the Chairman of Rajya Sabha. There is nothing personal against either the Chairman or against the Rajya Sabha even. This is a constitutional issue, and I hope you will solve this issue, during your tenure; you have solved so many other problems, and you have given very wise rulings in your time, and I hope that during your tenure of office you will solve this issue also which has become needlessly thorny and need-

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lessly complicated, by the attitude of the other House or the other place; I do not know why they stand in the way. There is nothing against the Chairman. Why should they be so sensitive and so touchy about it?

Mr. Speaker: No speeches should be made now.

Shri Hari Vishnu Kamath: Not you, I said 'the other House' and not 'you'. The other House and the Chairman is touchy about it. Why?

Mr. Speaker: He should finish now. Shri Bagri.

Shri Hari Vishnu Kamath: I hope that during your tenure of this office you will see that we arrive at a satisfactory solution of this.

श्री बागड़ी (हिसार) : मैं भारत के क्षेत्रफल का सवाल उठाना चाहता हूँ। पिछले अधिवेशन से पहले वाले अधिवेशन में आखिरी वक्त पर यह कह कर इस सवाल को समाप्त कर दिया गया था कि आने वाले अधिवेशन के अन्दर इसको सब से पहले लिया जाएगा, इस पर सबसे पहले चर्चा की जाएगी। लेकिन पूरा सत्र चलता रहा, पिछला अधिवेशन शुरू हुआ और खत्म भी हो गया लेकिन इस प्रश्न को नहीं लिया गया। इनको लेकर बहुत भारी भागंका देश में विद्यमान है। देश के अन्दर भागंका पैदा हो रही है कि यह भारतीय भूमि कहां और कैसे चली गई है। क्या कारण है कि सरकार इसके ऊपर लोक सभा में चर्चा नहीं करती है और लोक सभा में इसका स्पष्टीकरण नहीं किया जाता है। देश की अखण्डता पर इसकी वजह से बड़ा खतरा पैदा हो रहा है। मैं चाहता हूँ कि इस पर चर्चा करने के लिए समय दिया जाए।

इसके अलावा मैं यह कहना चाहता हूँ कि कल जो विजिनेप एडवाइजरी कमेटी

की रपट रखी गई थी, जिसमें कहा गया था कि क्वेश्चन आवर के बाद आध घंटे से ज्यादा चर्चा न हो . . .

अध्यक्ष महोदय : वह अभी बाद में आयेगी।

श्री बागड़ी : मैं उसकी तरफ पहले ही इशारा कर देना चाहता हूँ ताकि वह खुद ही उसको वापस ले लें, ताकि अगड़ा न बढ़े। वह एक गलत बात होगी। अगर उस को वापस नहीं लिया जायेगा तो श्री सत्य नारायण सिंह अपने पैरों पर खुद कुल्हाड़ी मारेंगे।

श्री प्रकाशबोर शास्त्री (विजनीर) : अध्यक्ष महोदय, चौथी लोक सभा के चुनाव से पहले यह संसद् का आखिरी अधिवेशन है। इसलिए यह उचित और आवश्यक है कि कुछ राष्ट्रीय महत्व के प्रश्नों को इस अन्तिम अधिवेशन में मुख्य रूप से लिया जाना चाहिए। विगेष रूप से जैसे विद्यार्थियों और अध्यापकों का प्रश्न है। आपने अविश्वास प्रस्ताव के साथ अध्यापकों और विद्यार्थियों के प्रश्न को जोड़ कर यह चाहा है कि उस प्रश्न के महत्व को घटा दिया जाये। मैं चाहता हूँ कि सरकार अध्यापकों और विद्यार्थियों के प्रश्न को पथक् रूप से ले और उस पर स्वतन्त्र रूप से बहस रखी जाये।

आप को स्मरण होगा कि पिछले अधिवेशन में सीमा सुरक्षा से सम्बन्धित बहस अधूरी रह गई थी। उस समय यह आश्वासन दिया गया था कि उसको इस अधिवेशन में लिया जायेगा। लेकिन संसद्-कार्य-मन्त्री के वक्तव्य से ऐसा प्रतीत होता है कि सरकार सीमा सुरक्षा के प्रश्न को महत्व नहीं देना चाहती है। मैं चाहता हूँ कि सीमा सुरक्षा संसद्-कार्य-मन्त्री के इस अधिवेशन में ले लिया जाये।

गौरक्षा के सम्बन्ध में हम शाम को श्री नन्दा का वक्तव्य सुनेंगे। अगर उसमें कोई आशाजनक बातें होंगी, तो हमें कोई शिकायत नहीं होगी, अन्यथा हम चाहेंगे कि इस राष्ट्रिय महत्व के प्रश्न पर चर्चा हो।

अध्यक्ष महोदय : श्री वारियर।

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, क्या आप मेरी तरफ ध्यान नहीं देंगे? मैं शुरू से खड़ा हूँ। आखिर आप मेरे ऊपर इतने नाराज क्यों हैं?

अध्यक्ष महोदय : मैंने आपके लीडर को बुलाया है।

श्री मधु लिमये : इस में दल की कोई बात नहीं है।

अध्यक्ष महोदय : हर एक दल को अपना अपना स्पोकसमैन बना देना चाहिए।

मैं एक-एक दल के छ-छ सदस्यों को नहीं बुला सकता हूँ।

श्री मधु लिमये : हर एक सदस्य मुझाव दे सकता है। आप ने पहले कई दफा ऐसा कहा है।

Shri Warrior (Trichur) : Even now Government have not come to a decision regarding the Patents Bill. We in the Joint Committee of all shades of opinion know what happened in the Committee for the last few months. We know how much interest has been taken by up foreign interests from New York down to Delhi. Lakhs of rupees have been spent on investigation of the matter, on the examination, and by evidence taken and other work. Everything is coming to a futile end now.

So Government must take a decision on the Bill. This Bill has come after another Bill which got lapsed

in 1954. I want to know from Government whether they take it as an important measure, and whether they would give us a firm promise that it will be taken up and disposed of during this session itself.

Shri Ranga (Chittoor) : The Administrative Reforms Commission has submitted its interim report. Along with it, it has also favoured us with a draft Bill that would make it easy for Government to come to some decision and also to implement it by introducing that Bill here with whatever modifications they deem fit and getting it passed this session. I would like to know the intentions of Government in this matter. They have had enough notice of the recommendations of that Commission, and after having looked into it themselves a little more carefully than we called, they have deemed it fit to publish it and also lay it on the Table and make it available to us.

So I ask whether they would introduce that Bill as it is or as amended as they would like during the course of this session and whether it is their purpose to try and get it passed during this session so that when we go to the polls, the attitude of the Government as well as the Opposition would be known to the electorate in regard to the behaviour or misbehaviour of Ministers and others below them.

श्री मधु लिमये : अध्यक्ष महोदय, आपने शिक्षा आयोग की रपट के सम्बन्ध में एक प्रस्ताव स्वीकृत किया है। कोठारी कान ने छ-सात सौ सफहों की अपनी रपट पेश की है। आज समूचे देश में छात्रों का घ दोलन चल रहा है। इसलिए आप की मार्फत सदनेता से मेरी विनती है कि वह इस प्रस्ताव को तुरन्त चर्चा के लिये ले लें।

मेरे नेता ने भी कहा है और मैं भी क्षेत्रफन सम्बन्धी प्रस्ताव के बारे में निवेदन करना चाहता हूँ। बजट सेशन के अन्त में आपने यह

[श्री मधु लिमये]

निर्णय दिया कि भ्रगले सत्र में, अर्थात् बरसाती सत्र में, उस को तुरन्त लिया जायेगा। उस को बरसाती सत्र में भी नहीं लिया गया। भ्रगर भ्रघ्यल के शब्द का इस तरह भ्रनादर होगा, तो क्या भ्राप इस को बर्दाश्त करेंगे? मैं भ्राप का ध्यान नियम 189 और 190 की और खींचना चाहता हूँ। नियम 189 इस प्रकार है :

"If the Speaker admits notice of a motion and no date is fixed for the discussion of such motion, it shall be immediately notified in the Bulletin with the heading: "No-Day-Yet Named Motions."

नियम 190 इस प्रकार है :

"The Speaker may, after considering the state of business in the House and in consultation with the Leader of the House, allot a day or days or part of a day for the discussion of any such motion."

मैं भ्रजं करना चाहता हूँ कि, भ्राप सदन-नेता से केवल सलाह-मशवरा कर के यह रख सकते हैं। मैं निवेदन करूंगा कि भ्राप को पूरा अधिकार है और भ्राप अपने शब्द को कार्यान्वित करने के लिए इस का इस्तेमाल करें।

Shri Sivamurthi Swamy (Koppal): It seems pressure tactics and violent activities are the rule of the day with this Congress Government. So, may I know from you whether at any time this Government is going to discuss the inter-State water disputes which I have been bringing to your notice so many times.

Secondly, this Government has appointed an one-man commission to go into the Mysore-Maharashtra border question without fixing any terms of reference, without giving any mandate or indication of national policy to that Commission. This is very important.

It is necessary to have a national policy on a village basis or any other basis. Both Mysore and Maharashtra Governments have failed to fix the terms of reference, and the Central Government also have not given any terms of reference. On that again between the States very bad feelings will spread out.

So, I want to know if they want to solve it only with violent activity. That is also what the people are thinking about it, this is the impression throughout the country. So, I request them to consider this.

Shri U. M. Trivedi (Mandsaur): For some time past this has been noticed, and it is easily noticeable, that select committees and joint committees are appointed, the time of the Members is wasted and a lot of expenditure is incurred, with the net result that at the end, after six months, eight months, one year or two years, all the efforts come to naught. I draw your attention to the act that the report on the Patents Bill has already been submitted. Anxiety has been shown by several Members that this Bill must come before the House now, but there is absolutely no mention about the Patents Bill in the business disclosed for the next week.

This has happened too often. You know on the Christian Marriage Bill also we wasted two years taking evidence, coming to a decision, formulating the clauses and submitting the report on the clauses, but it has been shelved. I think the Government must make up their mind whether they will pursue a particular Bill that has been placed before the House or not pursue it. Otherwise, it is waste of time, waste of money, waste of energy, and then it creates unnecessary feelings against the Government for nothing.

So, I think that the Patents Bill at least, since it has already been reported upon by the Joint Committee, ought to have been included.

Dr. L. M. Singhvi (Jodhpur): I only want to reinforce the request that has already been made for finding time for discussing the interim report of

the Administrative Reforms Commission which I think is of great importance to the country and we should not adjourn without discussing that report.

अध्यक्ष महोदय: मुझ से श्री मधु लिमये यह झगड़ा करने लग गए थे कि यह हर एक मेम्बर का हक है। हक तो मैं किसी का छीनना नहीं चाहता। लेकिन यहाँ घाट-दस ग्रुप हैं। जब मैं एक को शुरू करता हूँ तो घाट दस को बुलाना पड़ता है। लेकिन जब एक ही ग्रुप से दो-दो तीन-तीन बोलें तो बहुत मुश्किल हो जायेगी, बहुत ज्यादा वक्त लग जायगा।

श्री बड़े (खारगोन): मेरे को भी देना था, लेकिन आपने नहीं दिया, तो मैं नहीं बोला।

अध्यक्ष महोदय: मैं आप का तो जिक्र नहीं कर रहा हूँ।

तो मैं आप से दरङ्वास्त करूँगा कि जो बात कहनी हो वह एक एक मेम्बर कह दे तो मन्तसर हो जाय और बात भी जल्दी हो जाय और दूसरे एक चीज अगर कही जाय तो उसको दोहराने की जरूरत नहीं है क्योंकि यह तो नोटिस में लाना है और जवाब लेना है कि यह मामला लिया जाय। एक बार एक बात कह दी जाय तो उसको दोहराने की जरूरत नहीं है।

Shri Vasudevan Nair (Ambalapuzha): On the floor of the House, individual Members may feel that different subjects should be taken up. It may not be very practical.

श्री मधु लिमये: लेकिन एक बात मैं कहना चाहता हूँ। जो व्यक्तिगत सदस्यों के प्रस्ताव हैं क्या उन के बारे में उनको कहने की इजाजत नहीं है?

अध्यक्ष महोदय: जो कुछ कहना है एक मेम्बर कह दे।

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श्री मधु लिमये: व्यक्तिगत जो प्रस्ताव होते हैं उन के बारे में तो कहने का उनको अधिकार है।

Shri Satya Narayan Sinha: At the outset I would like to make it clear that the Government is as anxious as the Members of the Opposition to find time for the Seeds Bill and the Patents Bill. I can give an assurance to the House through you, Sir, somehow or the other we must find time for these two Bills. My friend Mr. Kamath has mentioned the Select Committee's report on the Seeds Bill and he asked why no mention was made in the Bulletin. It is so because by that time the Select Committee had not submitted its report. We shall, with the co-operation of our friends opposite particularly, try to find time for these two Bills. We must understand this is practically the last session. This is the penultimate session. This is the last session if we do not take into consideration the lame duck session. Of course the consensus, if I can use that word today, in the House is that because the elections are coming very soon.....

Shri Vasudevan Nair: Do not worry about the elections.

Shri Satya Narayan Sinha: You are a brave man and you may not worry but many weaker people like us do worry about elections. Therefore, we are thinking of not extending this session beyond the scheduled time, 2nd December. The other alternative which we have chosen and which the House has accepted is that we shall sit late if necessary to push through these two Bills. If we have to sit even later, we shall try to do so but it may not be possible to extend the session.

Shri Hari Vishnu Khamath: Judges Enquiry Bill?

Shri Satya Narayan Sinha: I am now saying about these two Bills. I shall also consider the Judges Enquiry Bill. We have said repeatedly that we shall try to find time for the

Patents and Seeds Bill and we shall make our best efforts in co-operation with the Members opposite. (Interruptions.)

Shri Indrajit Gupta (Calcutta South-West): If we have to find time for these two Bills to be passed, why should not they be given higher priority in the list of business?

Shri Satya Narayan Sinha: We have put on the agenda items of business which we have to push through; otherwise Government will be at a standstill. Because of want of time, we have dropped many important Bills and some of our Cabinet Colleagues were feeling strongly about these Bills but we cannot help it. If the hon. Members care to go through the agenda, these items are an absolute must.

Shri Surendranath Dwivedy (Kendrapara): The Nehru University Bill may wait for three months.

Shri Satya Narayan Sinha: The Banaras Hindu University Bill is also hanging fire. In the Rajya Sabha it has been passed, but what else do they want? (Interruption) I have said that we shall make all efforts to have the Patents Bill and the Seeds Bill passed. What more assurance do you want? You want that they should be taken up today and finished today? (Interruption).

Shri Surendranath Dwivedi: The assurance that we want is that you must give priority to these two Bills, over bills relating to the universities.

Shri Satya Narayan Sinha: We shall not allow these two bills to lapse. Then about student unrest and other things, you have already said that these things could be covered by the no-confidence motion that is being now discussed. If you find that sufficient discussion has not taken place about these subjects with regard to unrest and so on, it will be for you to

decide whether you will allot a further special time additional time, for them.

श्री मधु लिम्बे : एजूकेशन कमीशन, शिक्षा आयोग की 700 पेज की रिपोर्ट है, उस के बारे में कब प्रायेगा ?

श्री सत्य नारायण सिन्हा : अब मुझे कह लेने दीजिए ।

सवाल यह है कि क्यों नहीं हुआ उसको मैं इस वक्त नहीं बताना चाहता हू कि क्यों लेजिस्लेशन कम हुआ, इस को हर एक आदमी जानता है कि पिछले सेशन में क्यों नहीं कर सके ।

श्री मधु लिम्बे : आपकी अयोग्यता के कारण । इस का लांछन इधर न लगाइए ।

श्री सत्य नारायण सिन्हा : मैंने किसी का नाम नहीं लिया । लेकिन अंग्रेजी में एक कहावत है, टु सम पीपुल दि कॅप फिट्स ।

श्री मधु लिम्बे : टोपी आप के सिर पर है । यह बिल्कुल आपकी ही अयोग्यता के कारण हुआ है ।

अध्यक्ष महोदय : अब आप बोलते ही न रहिए ।

श्री सत्य नारायण सिन्हा : मैं गलत वादा नहीं कर सकता । इस सेशन में यह रिपोर्ट नहीं आ सकती है । इतनी बड़ी रिपोर्ट है, हम ने कंसन्ड मिनिस्टर से भी पूछा, वह भी कहते हैं कि इस में टाइम लगेगा । (अवधान) जो बात है वह मैं कहता हूँ, आप उसको मानिए या न मानिए ।

वाटर डिस्प्यूट और उसके बारे में भी कहा गया

I would like to say the same thing which I have said about the other matters: that you cannot have a very high priority in this session of four weeks.

सीमा सुरक्षा वाले बारे में कहा उन्होंने, वह स्टेटमेंट है। एरिया वाला स्टेटमेंट कर चुके हैं, बागड़ी साहब ने सवाल उठाया है। उस का कुछ स्टेटमेंट उन्होंने किया भी है। अगर उस को और कुछ मुनासिब समझेंगे कहना तो मैं उन से दरद्वारा कहूंगा कि वह उसे बता दें। (व्यवधान)

श्री बागड़ी : जब अध्यक्ष ने एलान किया है कि तुरन्त इस पर चर्चा चलेगी और इसके ऊपर सदन विचार करेगा तो वह होना चाहिए बयान कोई माने नहीं रखता।

अध्यक्ष महोदय : मैंने क्या कहा है मैं देख लूंगा।

श्री यशपाल सिंह (कैराना) : विजिलेंस कमेटी के बारे में ?

श्री सत्य नारायण सिन्हा : विजिलेंस कमिशन की रिपोर्ट का पाठ खंड रह गया है। उस को सब से प्रायटिटी देंगे। . . (इशब.म)
. . . . एडमिनिस्ट्रेटिव रिफार्म के बारे में

A draft Bill has been sent round to all the Chief Ministers; they are being contacted.

श्री बागड़ी : अध्यक्ष महोदय : क्षेत्रफल के बारे में जो संसदीय मंत्री ने कहा है वही मैं कह रहा हूँ, जो वचन आपका सदन के अन्दर दिया हुआ है उस के बारे में भी मंत्री महोदय इतना भ्रमपूर्ण जवाब दे रहे हैं . . .

अध्यक्ष महोदय : मैंने कहा कि मैं भी उस को देख लेता हूँ।

Shri Kamath has raised a point and he wants an explanation from me.

Shri Hari Vishnu Kamath: Not explanation, but clarification.

Mr. Speaker: He wanted to know why it has taken so long, and what has happened. It is an explanation. I owe an explanation. There is no harm in that. I had had consultations

with the Chairman of the Rajya Sabha and he feels that Rajya Sabha is not prepared to have their accounts examined by a Committee composed solely of Members of this House. If this House can agree to a Joint Committee of both the Houses, then both accounts might be examined.

Shri Hari Vishnu Kamath: That is what he says.

Mr. Speaker: Yes; Now, if the Leader of the House takes it up, then probably he might persuade his own people there, because the Chairman called some Members of the Rajya Sabha and they could not agree. So, we had made a request to the Leader of the House last time also and I will repeat that it is a question which probably can be settled through him and not through me. So, I will ask him.

Shri Hari Vishnu Kamath: I will only submit, Sir, in all humility, that what the Chairman says is, unfortunately, in conflict with the provisions of the Constitution. I hope you will agree with me, Sir, there.

Mr. Speaker: Probably, the hon. Member would remember, when he had made the appeal to the Leader of the House that he should get it settled, when he has got the majority in both the Houses, I had said the settlement should be in conformity with the Constitution. I had said that and I stick to that.

Shri Hari Vishnu Kamath: It is almost like saying that the Home Minister does not want his Demands to be discussed here. I, therefore, submit it is nothing personal against Rajya Sabha or the Chairman, it is an obligation under the Constitution. Let them amend the Constitution if they want to. Virtually this is what it means.

Shri H. N. Mukerjee (Calcutta Central): Sir, this matter has been hanging fire for a long time. A very positive constitutional obligation is imposed. Politically speaking. . . . (Interruptions).

Mr. Speaker: Order, order.

Shri H. N. Mukerjee: Sir, I was submitting that a very positive constitutional obligation is involved and has been hanging fire for many months. This is a matter in which political commonsense might be injected by the Leader of the House to the party members of either House. That is a different matter. As far as the constitutional question is concerned, we can not leave it to the tender mercies of a political leader who is finding his own following rather intransigent on an obvious constitutional issue. Therefore, I want to know, as a Member of this House, and you also, pre-eminently, do want to know, as Speaker of Lok Sabha, why, when here is a constitutional obligation incumbent on Lok Sabha, to which we are ready even to turn a blind eye to a certain extent, for months over months this matter is hanging fire because the political commonsense settlement by these gentlemen over there is not forthcoming because they have no control over the party. There is complete anarchy and chaos in that organisation. Therefore, when constitutional obligations are involved you have to put your foot down. Somebody has to do it, or let the Supreme Court be asked to do something about it.

Shri Sheo Narain (Bansi): Sir, this is a question which concerns about ten crores of people of this country. This is a very important Bill, the Bill for the revision of the lists of Scheduled Castes and Scheduled Tribes.

Mr. Speaker: What is he referring to? That is a different matter altogether.

I have said that I have made an appeal to the Leader of the Opposition. If that last effort also fails then this House is sovereign to take any action under the provisions of the Constitution.

Shri Nath Pai (Rajapur): We are sovereign to dissolve the Rajya Sabha.

Mr. Speaker: I am not saying that. I am only saying that this House is sovereign and it can decide what course of action it should take in conformity with the provisions of the Constitution.

12.33 hrs.

RE: MOTIONS ON FIFTIETH
REPORT OF THE BUSINESS
ADVISORY COMMITTEE

Mr. Speaker: Now, I have just entered on the List of Business items 10, 11 and 12. Before they are taken up I would advise the leaders of the groups and the Leaders of the House to sit together just to see if some understanding and agreement can be reached, because if it is taken up immediately here and then again some divergence arise probably it might make matters more difficult. Therefore, I would request, if it is acceptable, that the leaders of the groups might sit with the Leader of the House and they might just try to come to some settlement.

Shri Hari Vishnu Kamath (Hoshangabad): And with you, Sir, because you are also concerned.

Mr. Speaker: I am prepared. I have no objection.

Shri Surendranath Dwivedy (Kendrapara): May I humbly submit, Sir, that we visualised that some such proposal might come from you and, therefore, we had given sufficient notice yesterday, immediately, at 3.00 p.m. We saw to it that letters were addressed to you and to the Leader of the House. I am not disclosing any secret if I say that the Leader of the House was good enough at least to call me in the evening about the same matter. He suggested that before the House meets there should be or there will be a meeting, probably convened by you, so that the leaders of all parties may meet and decide this matter. Nothing has been done. Coming